



2026:AHC:52171

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1052 of 2026

Tikaram

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s) : Somit Shukla

Counsel for Respondent(s) : Avinash Chandra Srivastava,
C.S.C., Harsh Vardhan Gupta

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Arunesh Kumar Singh, learned counsel, holding the brief of Sri Somit Shukla, learned counsel for the petitioner, Sri Harsh Vardhan Gupta, learned counsel for respondent no.11, Sri Hari Mohan Srivastava, learned Addl. C.S.C. for the state-respondents and Sri Avinash Chandra Srivastava, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Pass an order, directing the learned Member, Board of Revenue, Circuit Court No.2, Agra Division, Agra to decide the Suit No.SA/469/2025/Mathura (Computerized Case No.AG2025015000469) (Udit Muni and Others vs. Mahesh Kumar and Others), under Section 208 of the U.P. Revenue Code, 2006, expeditiously within the specific period."

3. Counsel for the petitioner states that second appeal, arising out of the suit for partition, filed on behalf of the petitioner along with others, has been admitted on 10.9.2025 after framing substantial questions of law. He submitted that appropriate direction be issued for the expeditious disposal of the pending second appeal. He further placed the copy of the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without

expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue, Circuit Court-2, Agra Division, Agra to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 6 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

March 16, 2026

C.Prakash

(Chandra Kumar Rai,J.)